

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 215/MP/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.

Petitioner : Sasan Power Limited (SPL)

Respondents : MP Power Management Co. Ltd. (MPPMCL) and Ors.

Date of Hearing : **25.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, SPL
Shri Shivam Kumar, Advocate, SPL
Shri Mohit Gupta, Advocate, SPL
Shri Shubham Arya, Advocate, HPPC & PSPCL
Ms. Reeha Singh, Advocate, HPPC & PSPCL
Shri Rishabh Saxena, Advocate, HPPC & PSPCL
Shri G. Umapathy, Sr. Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Shri Shraddha Deshmukh, Advocate, RUVNL
Shri S. Sharma, Advocate, RUVNL
Shri Hasan Murtaza, Advocate, BRPL
Shri Sameer Sharma, Advocate, BRPL
Shri Ankit Sinha, Advocate, BRPI

Record of Proceedings

At the outset, the learned counsel for the Respondent, MPPMCL sought liberty to file a response to the Petitioner's additional affidavits dated 11.10.2023 and 20.12.2023.

2. In response, the learned counsel for the Petitioner submitted that by the said affidavits, the Petitioner placed on record the additional information as called for by the Commission and also, the Detailed Project Report (DPR) for the "*Fly Ash Mixing with Over Burden Material in Mine Backfill at Moher and Moher Almohri Extension Open Cast Project*" indicating the total cost required to be incurred by the Petitioner. Learned counsel further submitted that while the Respondents, HPPC, and PSPCL have already filed their reply to the said DPR with the Petitioner having also filed its rejoinder(s) thereof, the Respondent, MPPMCL, had not filed its comments, which was also pointed out during the course of the hearing on 30.12.2024. Learned counsel also added that the matter has already been argued by both sides on maintainability as well the merits of the

claims, and the only aspect that remains to be argued is the impact of Change in Law event(s).

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondent, MPPMCL, to file its reply to the additional affidavits filed by the Petitioner within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

4. The Petition will be listed for hearing on **18.4.2025 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)